

DETAILED PUBLIC STATEMENT IN ACCORDANCE WITH THE PROVISIONS OF REGULATIONS 13(4), 14(3), AND 15(2) OF THE SECURITIES AND EXCHANGE BOARD OF INDIA (SUBSTANTIAL ACQUISITION OF SHARES AND TAKEOVERS) REGULATIONS, 2011, AS AMENDED, TO THE PUBLIC SHAREHOLDERS OF

DELTA INDUSTRIAL RESOURCES LIMITED

A public limited company incorporated under the provisions of the Companies Act, 1956
 Corporate Identification Number: L52110DL1984PLC019625;
 Registered Office: Shop No. 325, 3rd Floor, Aggarwal Plaza, Sector - 14, Rohini, North East, New Delhi - 110085, India;
 Contact Number: +91-8376095634; E-mail Address: deltaindtd@gmail.com; Website: www.dirl.in;

Open Offer for acquisition of up to 14,02,180 (Fourteen Lakhs Two Thousand One Hundred and Eighty) Equity Shares, representing 26.00% (Twenty-Six Percent) of the Voting Share Capital of Delta Industrial Resources Limited, at an offer price of ₹ 20/- (Nine Rupees and Twenty Paise Only) per Offer Share to the Public Shareholders of the Target Company, made by the Acquirers, namely being, Mr. Gaurav Goel (Acquirer 1), Mr. Rakesh Kumar Goel (Acquirer 2), Mr. Saurabh Goel (Acquirer 3), and Mr. Harsh Gupta (Acquirer 4), pursuant to and in compliance with the provisions of Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulation, 2011, as amended. This Detailed Public Statement is being issued by CapitalSqure Advisors Private Limited, the Manager to the Offer, on behalf of the Acquirers in compliance with the provisions of Regulations 3 (1) and 4 read with Regulations 13(4), 14(3), and 15(2) of the SEBI (SAST) Regulations, pursuant to the Public Announcement dated Wednesday, May 18, 2022, which was filed with SEBI, Stock Exchanges, and the Target Company at its registered office, in compliance with the provisions of Regulations 3(1) and 4 and other applicable Regulations of the SEBI (SAST) Regulations. The Public Announcement was sent to SEBI, Stock Exchanges, and to the Target Company on Wednesday, May 18, 2022, in terms of Regulations 14 (1) and 14 (2) of the SEBI (SAST) Regulations.

I. DEFINITIONS AND ABBREVIATIONS

For the purpose of this Detailed Public Statement, the following terms have the meaning assigned to them herein below:

Definitions/Abbreviations	Particulars
Acquirer 1	Mr. Gaurav Goel s/o Rakesh Kumar Goel, aged 34 years, Indian Resident, bearing Permanent Account Number AMBP69960G under the Income Tax Act, 1961, resident at 173, New Rajdhani Enclave, Sneh International School, Vikas Marg, East Delhi, Delhi - 110092, India.
Acquirer 2	Mr. Rakesh Kumar Goel s/o Hari Shankar Goel, aged 58 years, Indian Resident, bearing Permanent Account Number AEPG7376H under the Income Tax Act, 1961, resident at 173, New Rajdhani Enclave, Sneh International School, Vikas Marg, East Delhi, Delhi - 110092, India.
Acquirer 3	Mr. Saurabh Goel s/o Mr. Mukesh Goel, aged 28 years, Indian Resident, bearing Permanent Account Number BGBP6426N under the Income Tax Act, 1961, resident at 173, New Rajdhani Enclave, Sneh International School, Vikas Marg, East Delhi, Delhi - 110092, India.
Acquirer 4	Mr. Harsh Gupta s/o Mr. Amit Gupta, aged 20 years, Indian Resident, bearing Permanent Account Number DQJPG8439P under the Income Tax Act, 1961, at Flat No 162, Engineers Estate Plot No 21, I. P. Extension Patparganj, Shankarpur, Baramud, East Delhi, Delhi - 110092, India.
Acquirers	Collectively the Acquirer 1, Acquirer 2, Acquirer 3, and Acquirer 4 are hereinafter referred to as the Acquirers.
Acquisition Window	The facility for acquisition of Equity Shares through stock exchange mechanism pursuant to this Offer shall be available on BSE Limited, in the form of a separate window.
Acquisition Window Circulars	Stock exchange mechanism as provided under SEBI (SAST) Regulations and the SEBI circulars bearing reference number CIR/CFD/POLICY/CELLU/2015 dated April 13, 2015, CIR/CFD/DCR/2016/131 dated December 09, 2016 and SEBI/HO/CFD/DCR/III/CIR/2021/615 dated August 13, 2021 and on such terms and conditions as may be permitted by law from time to time.
Board of Directors	The board means the Board of Directors of the Target Company.
BSE Limited	BSE Limited being one of the stock exchanges where presently the Equity Shares of the Target Company are listed.
Buying Broker	Nikunj Stock Brokers Limited, the registered broker for this Offer, as appointed by the Acquirer, through whom the purchases and the settlement of the Offer shall be made.
CIN	Corporate Identification Number issued under the Companies Act, 2013, and the rules made thereunder.
CDSL	Central Depository Services (India) Limited.
Companies Act	The Companies Act, 2013, along with the relevant rules made thereunder.
Depositories	CDSL and NSDL
DIN	Director Identification Number issued and allotted under the Companies Act, 2013, and the rules made thereunder.
Equity Shares	Equity Shares shall mean the fully paid-up equity shares of face value of ₹10.00/- (Rupees Ten Only) each.
Escrow Account	Escrow account opened in accordance with Regulation 17 of the SEBI (SAST) Regulations, under the name and style of DELTA - OPEN OFFER ESCROW ACCOUNT with Kotak Mahindra Bank Limited, the Escrow Banker
Escrow Agreement	Escrow Agreement, dated Wednesday, May 18, 2022, entered amongst and between the Acquirers, the Escrow Banker, and the Manager to the Offer.
Escrow Amount	The amount aggregating to ₹40,00,000.00/- (Rupees Forty Lakhs Only) maintained by the Acquirers with the Escrow Banker, in accordance with the Escrow Agreement.
Escrow Banker	Kotak Mahindra Bank Limited.
FI	Foreign Institutional Investors.
FPI	Foreign Portfolio Investors.
Identified Date	Identified date means the date falling on the 10 th (Tenth) Working Day prior to the commencement of the Tendering Period for the Offer, for the purposes of determining the Public Shareholders to whom the Letter of Offer shall be sent. It is clarified that all the Public Shareholders (registered or unregistered) who own Equity Shares are eligible to participate in this Offer at any time before the expiry of the Tendering Period, in this case the tentative date being Thursday, June 23, 2022.
ISIN	International Securities Identification Number.
Manager	CapitalSquare Advisors Private Limited, the Manager to the Offer.
MSEI Limited	Metropolitan Stock Exchange of India Limited being one of the stock exchanges where presently the Equity Shares of the Target Company are listed.
Negotiated Price	A negotiated price of ₹9.20/- (Nine Rupees and Twenty Paise Only) per Sale Share, aggregating to an amount of ₹1,25,58,000.00/- (Rupees One Crore Twenty-Five Lakhs and Fifty-Eight Thousand Only) for the sale of 13,65,000 (Thirteen Lakhs Sixty-Five Thousand) Equity Shares, constituting 25.31% (Twenty-Five Point Three One Percent) of the Voting Share Capital of the Target Company, by Promoter Sellers to the Acquirers, pursuant to the execution of a Share Purchase Agreement.
Newspapers	Financial Express (English daily) (All India Edition), Jansatta (Hindi daily) (Delhi Edition and All India Edition), and Mumbai Lakshadweep (Marathi Daily) (Mumbai Edition), wherein the Detailed Public Statement dated Monday, May 23, 2022, and is being published on Tuesday, May 24, 2022, in accordance with the provisions of Regulation 14 (3) of the SEBI (SAST) Regulations.
NRI	Non-Resident Indians.
NSDL	National Securities Depository Limited.
OCB	Overseas Corporate Bodies
Offer Closing Date	The tentative date of Wednesday, July 20, 2022, being the last date of the Tendering Period.
Offer Documents	Public Announcement, Detailed Public Statement, Draft Letter of Offer, Letter of Offer, Recommendation of the Committee of the Independent Directors of the Company, Pre-Offer Cum Corrigendum to Detailed Public Statement, and Post Offer Public Statement, and any other notices, advertisements, and corrigendum issued by or on behalf of the Manager for the purpose of this Offer.
Offer Opening Date	The tentative date of Thursday, July 07, 2022, being the date for commencement of the Tendering Period.
Offer Period	The period from the date of entering into an agreement, to acquire the Equity Shares, and Voting Share Capital, in or control over, the Target Company requiring a Public Announcement or the date on which the Public Announcement was issued by the Acquirers, i.e., Wednesday, May 18, 2022, and the tentative date being Wednesday, August 03, 2022, on which the payment of consideration to the Equity Public Shareholders whose Equity Shares are validly accepted in this Offer, is made, or the date on which this Offer is withdrawn, as the case may be.
Offer Price	An offer price of ₹20/- (Nine Rupees and Twenty Paise Only) per Equity Share. The Equity Shares of the Target Company are infrequently traded in accordance with the provisions of Regulation 2 (1) (j) of the SEBI (SAST) Regulations, and hence the Offer Price has been determined in accordance with the parameters prescribed under Regulations 8 (1) and 8 (2) of the SEBI (SAST) Regulations.
Offer Shares	14,02,180 (Fourteen Lakhs Two Thousand One Hundred and Eighty) Equity Shares, representing 26.00% (Twenty-Six Percent) of the Target Company.
Offer Size	Acquisition of up to 14,02,180 (Fourteen Lakhs Two Thousand One Hundred and Eighty) Equity Shares, representing 26.00% (Twenty-Six Percent) of the Target Company at an offer price of ₹20/- (Nine Rupees and Twenty Paise Only) per Equity Share aggregates to an amount of ₹1,29,00,000.00/- (Rupees One Crore Twenty-Nine Lakhs and Fifty-Six Only).
Voting Share Capital	The fully diluted Equity Shares Capital and voting share capital of the Target Company as of the 10 th (Tenth) working day from the closure of the Tendering Period.
PAN	Permanent account number allotted under the Income Tax Act, 1961.
Promoter Sellers	The existing promoters of the Target Company, in accordance with the provisions of Regulations 2 (1) (s), and 2 (1) (i) of the SEBI (SAST) Regulations, read with Regulations 2 (1) (oo) and 2 (1) (pp) of the Securities and Exchange Board of India (Issue of Capital and Disclosure Requirements) Regulations, 2018, in this case, namely being, Mr. Pawan Kumar Mittal, Ms. Kiran Mittal and Pawan Kumar Mittal HUF.
Public Shareholders	All the equity shareholders of the Target Company other than (i) the parties to the Share Purchase Agreement, and (ii) persons deemed to be acting in concert with parties at (i), undertaking sale of Equity Shares of the Target Company in compliance with the provisions of Regulation 7(6) of the SEBI (SAST) Regulations.
RBI	Reserve Bank of India.
Registrar	Punjab Share Registry (India) Private Limited, the Registrar to the Offer.
Sale Shares	13,65,000 (Thirteen Lakhs Sixty-Five Thousand) Equity Shares, constituting 25.31% (Twenty-Five Point Three One Percent) of the Voting Share Capital of the Target Company.
SCRR	Securities Contract (Regulation) Rules, 1957, as amended
SEBI	Securities and Exchange Board of India.
SEBI Act	Securities and Exchange Board of India Act, 1992 and subsequent amendments thereto.
SEBI (ICDR) Regulations	Securities and Exchange Board of India (Issue of Capital and Disclosure Requirements) Regulations, 2018, including subsequent amendments thereto.
SEBI (LODR) Regulations	Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) Regulations, 2015, including subsequent amendments thereto.
SEBI (SAST) Regulations	Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 2011 and subsequent amendments thereto.
Share Purchase Agreement/ SPA	The share purchase agreement dated Wednesday, May 18, 2022, executed between the Acquirers and the Promoter Sellers, pursuant to which the Acquirers have agreed to acquire 13,65,000 (Thirteen Lakhs Sixty-Five Thousand) Equity Shares, constituting 25.31% (Twenty-Five Point Three One Percent) of the Voting Share Capital of the Target Company from the Promoter Sellers at a negotiated price of ₹9.20/- (Nine Rupees and Twenty Paise Only) per Sale Share, aggregating to an amount of ₹1,25,58,000.00/- (Rupees One Crore Twenty-Five Lakhs and Fifty-Eight Thousand Only).
Stock Exchanges	BSE Limited and MSEI Limited are hereinafter referred to as the Stock Exchanges.
Target Company/ DELTA	A company incorporated on December 19, 1984, in accordance with the provisions of the Companies Act, 1956, with Registrar of Companies, Delhi, bearing corporate identification number L52110DL1984PLC019625, and having its registered office located at 325, Aggarwal Plaza, 3 rd Floor, Prashant Vihar, Sec-14 Rohini, New Delhi, Delhi - 110085, India.
Tendering Period	The tendering period shall have the meaning ascribed to it under Regulation 2(1) (za) of the SEBI (SAST) Regulations.
Working Day	The working day shall have the meaning ascribed to it under Regulation 2(1) (zf) of the SEBI (SAST) Regulations.

3. Crores Seventy-Five Lakhs and Fifty-Three Thousand Only) as certified bearing unique document identification number '22438517AIFZP8193' on Saturday, April 30, 2022, by Chartered Accountant, Kamal Gang bearing membership number '438517', proprietor of M/s G Kamal & Associates, (Chartered Accountants) bearing firm registration number '029795C' having their office located at 623, First Floor, Sector-5, Vaishali, Ghaziabad - 201010, Uttar Pradesh, India, with contact details being '+91-9368400479/+91-9760573222', and E-mail Address being 'kamalgarg@hotmail.com'.

3.1 Mr. Saurabh Goel (Acquirer 3)
 Acquirer 3, Mr. Saurabh Goel, s/o Mr. Mukesh Goel, aged 28 years, is an Indian Resident, bearing Permanent Account Number BGBP6426N under the Income Tax Act, 1961, resident at 173, New Rajdhani Enclave, Sneh International School, Vikas Marg, East Delhi - 110092, Delhi, India, with contact number being '+91-99110446507', and E-mail address being 'saurabh@hqamps.in', and bearing DIN 07706348.

3.2 Acquirer 3 has completed his Bachelors in Technology from Amity University, Post-Graduation in Global Family Managed Business in July 2018 from S P Jain School of Global Management and has an inclusive experience of more than 5 (Five) years in the field of marketing and being a technocrat for HQ Group. Additionally, he is acting in the capacity of a director at H.Q Operation & Maintenance Private Limited.

3.3 The Net Worth of Acquirer 3 as on Thursday, March 31, 2022, is ₹65,67,000.00/- (Rupees Sixty-Five Lakhs Sixty Thousand Only) as certified bearing unique document identification number '22438517AIGABK8662' on Saturday, April 30, 2022, by Chartered Accountant, Kamal Gang bearing membership number '438517', proprietor of M/s G Kamal & Associates, (Chartered Accountants) bearing firm registration number '029795C' having their office located at 623, First Floor, Sector-5, Vaishali, Ghaziabad - 201010, Uttar Pradesh, India, with contact details being '+91-9368400479/+91-9760573222', and E-mail Address being 'kamalgarg@hotmail.com'.

4. Mr. Harsh Gupta (Acquirer 4)
 Acquirer 4, Harsh Gupta, s/o Amit Gupta, aged 20 years, is an Indian Resident, bearing Permanent Account Number DQJPG8439P under the Income Tax Act, 1961 resident at Flat No. 162, Engineers Estate Plot No 21, I. P. Extension Patparganj, Shankarpur, Baramud, East Delhi - 110092, Delhi, India, with contact number being '+91-9560864220', and E-mail address being 'hargupta6672@gmail.com'.

4.2 Acquirer 4 is pursuing Bachelors in Business Administration from Narsee Monjee College of Commerce and Economics. He is not acting in the capacity of a director in any company.

4.3 The Net Worth of Acquirer 4 as on Thursday, March 31, 2022, is ₹20,28,000.00/- (Rupees Twenty Lakhs and Twenty-Eight Thousand Only) as certified bearing unique document identification number '22438517AIFZKX508' on Saturday, April 30, 2022, by Chartered Accountant, Kamal Gang bearing membership number '438517', proprietor of M/s G Kamal & Associates, (Chartered Accountants) bearing firm registration number '029795C' having their office located at 623, First Floor, Sector-5, Vaishali, Ghaziabad - 201010, Uttar Pradesh, India, with contact details being '+91-9368400479/+91-9760573222', and E-mail Address being 'kamalgarg@hotmail.com'.

5. Acquirers' Confirmation and Undertaking
 The Acquirers have individually confirmed, warranted, undertaken that:
 5.1 Acquirer 1 and Acquirer 2 share the bond of a son and father and hence are related to each other. Further Acquirer 3 and Acquirer 2 are acting in the capacity of their directorship at H.Q Operation & Maintenance Private Limited, and hence are also related to each other. Hence, it is hereby stated that, Acquirer 1, Acquirer 2, and Acquirer 3 are related to each other.
 5.2 They do not belong to any group.
 5.3 They are not forming part of the present promoters and promoter group of the Target Company.
 5.4 They are not related to the promoters, directors, or key employees of the Target Company.
 5.5 There are no directors representing them on the board of the Target Company.
 5.6 They do not hold any Equity Shares in the Target Company, prior to the execution of the Share Purchase Agreement, and subsequently, pursuant to consummation of the Share Purchase Agreement transaction, they shall be classified and will become the promoters of the Target Company, subject to the compliance of the SEBI (LODR) Regulations.
 5.7 They will not sell the Equity Shares of the Target Company, held, and acquired, if any, during the Offer period in terms of Regulation 25(4) of the SEBI (SAST) Regulations.
 5.8 They have not been prohibited by SEBI from dealing in securities, in terms of the provisions of Section 11B of the SEBI Act or under any other Regulation made under the SEBI Act.
 5.9 They have not been categorized nor appearing in the 'WIND Defaulters or a Fraudulent Borrowers' list issued by any bank, financial institution, or consortium thereof in accordance with the guidelines on willful defaulters or fraudulent borrowers issued by Reserve Bank of India.
 5.10 They have not been declared as 'Fugitive Economic Offenders' under Section 12 of the Fugitive Economic Offenders Act, 2018.
 5.11 There is/are no persons acting in concert in relation to this Offer within the meaning of Regulation 2(1)(q)(1) of the SEBI (SAST) Regulations.

B. INFORMATION ABOUT THE PROMOTER SELLERS

1. The Promoter Sellers form a part of the promoter and promoter group of the Target Company, and prior to the execution of the Share Purchase Agreement, they collectively held 13,65,000 (Thirteen Lakhs Sixty-Five Thousand) Equity Shares, constituting 25.31% (Twenty-Five Point Three One Percent) of the Voting Share Capital of the Target Company.
 2. Pursuant to the execution of the Share Purchase Agreement, the Acquirers have agreed to purchase the said Sale Shares from the Promoter Sellers.
 3. The details of the Promoter Sellers who have entered into the Share Purchase Agreement with the Acquirers, are as follows:

Name and Address of the Promoter Seller	Nature of Entity	Group	Part of Promoter/ Promoter Group of Target Company	Details of Equity Shares/Voting Rights held by the Promoter Seller			
				Pre-SPA Transaction	Post-SPA Transaction	No. of Equity Shares	% of equity shareholding
Mr. Pawan Kumar Mittal PAN: AAAPM5558H Resident at I - 19, Sai Apartment, Sector 13, Rohini, North West Delhi - 110085, Delhi, India.	Individual	None	Yes	6,75,000	12.52%	NI	NI
Ms. Kiran Mittal PAN: ADGPM3129B Resident at I - 19, Sai Apartment, Sector 13, Rohini, North West Delhi - 110085, Delhi, India.	Individual	None	Yes	4,00,000	7.42%	NI	NI
Pawan Kumar Mittal HUF PAN: AABHP2626N Acting through its Karta: Mr. Pawan Kumar Mittal Resident at I - 19, Sai Apartment, Sector 13, Rohini, North West Delhi - 110085, Delhi, India.	Hindu Undivided Family	None	Yes	2,90,000	5.38%	NI	NI
Total				13,65,000	25.31%	-	-

4. Post completion of the Offer formalities, the Promoter Sellers shall relinquish the control and management over the Target Company in favor of the Acquirers, in accordance with and in compliance with the provisions of Regulation 31A of SEBI (LODR) Regulations, and shall be declassified from the 'promoter and promoter group' category of the Target Company subject to receipt of necessary approvals required in terms of Regulation 31A(10) of the SEBI (LODR) Regulations and the satisfaction of conditions prescribed therein.
 5. The Promoter Sellers have not been prohibited by SEBI from dealing in securities, in terms of directions issued under Section 11B of the SEBI Act or under any other regulation made under the SEBI Act.

C. INFORMATION ABOUT THE TARGET COMPANY

1. The Target Company is a public limited company which was incorporated under the provisions of Companies Act, 1956, under the name and style of Delta Industrial Resources Limited, vide Certificate of Incorporation bearing registration number '19825 of 1984-85' vide certificate dated December 19, 1984, and vide Commencement of Business certificate dated December 19, 1984, issued by Registrar of Companies, Delhi, and Haryana. The Certificate of Commencement of Business was obtained on December 22, 1984. The registered office of the Target Company is situated at Shop No. 325, 3rd Floor, Aggarwal Plaza, Sector - 14, Rohini, North East, New Delhi - 110085, India, with the contact details being, E-mail address 'deltaindtd@gmail.com', contact number '+91-8376095634' and website 'www.dirl.in'. The Target Company bearing Corporate Identification Number 'L52110DL1984PLC019625' was listed at Delhi Stock Exchange, however, in pursuance of SEBI's order bearing reference number 'WTMP/PS/IS/IR/NOV/2014' dated November 19, 2014, recognition granted to Delhi Stock Exchange was withdrawn. Thereafter, the Target Company directly got its securities listed on MSEI Limited and BSE Limited.
 2. The Equity Shares bearing ISIN 'INE681Q01015', and Scrip ID DELTA are presently listed on the Stock Exchanges, additionally with a Scrip Code '539596' with BSE Limited. The Target Company has already established connectivity with the Depositories.
 3. The Equity Share Capital of the Target Company is as follows:

Sr. No.	Particulars	Number of Equity Shares	Aggregate amount of Equity Shares	Voting Share Capital
1.	Authorized Equity Share capital	65,00,000 (Sixty-Five Lakhs)	₹6,50,00,000.00/- (Rupees Six Crores and Fifty Lakhs Only)	100.00% (Hundred Percent)
2.	Issued, subscribed and paid-up Equity Share capital	53,93,000 (Fifty-Three Lakhs and Ninety-Three Thousand)	₹5,39,30,000.00/- (Rupees Five Crores Thirty-Nine Lakhs and Thirty Thousand Only)	100.00% (Hundred Percent)

4. As on date of this Detailed Public Statement, the Target Company doesn't have:
 4.1 Any partly paid-up equity shares;
 4.2 Outstanding instruments in warrants, or options or fully or partly convertible debentures/preference shares/ employee stock options etc., which are convertible into Equity Shares at a later stage;
 4.3 Equity Shares which are forfeited or kept in abeyance;
 4.4 Equity Shares which are subject to any lock-in obligations;
 4.5 Outstanding Equity Shares that have been issued but not listed on any stock exchanges.
 5. The trading in Equity Shares of the Target Company has never been suspended on the Stock Exchanges.
 6. The Equity Shares of the Target Company are infrequently traded on BSE Limited within the meaning of explanation provided in Regulation 2(1)(j) of the SEBI (SAST) Regulations.
 7. The brief un-audited and limited reviewed financial statements for the 9 (Nine) months ending December 31, 2021, and the 6 (Six) months period ending September 30, 2021, and the audited financial information for the Financial Years ending March 31, 2021, March 31, 2020, and March 31, 2019, are as follows:

Particulars	(Amount in Lakhs except Equity Share data)		
	Unaudited and Certified Financial Statements for the period ended December 31, 2021	Audited Financial Statements for the period ended September 30, 2021	Audited Financial Statements for the Financial Year ending March 31*
Total Revenue	161.79	40.73	318.18
Net Earnings or Profit/(Loss) after tax	(15.90)	4.92	(11.68)
Earnings per Share (EPS)	(0.29)*	0.09*	(0.22)
Net Worth	-	-	490.03

*Not Annualized

D. DETAILS OF THE OFFER

1. The Offer is being made by the Acquirers under the provisions of Regulations 3(1) and 4 of the SEBI (SAST) Regulations to acquire up to 14,02,180 (Fourteen Lakhs Two Thousand One Hundred and Eighty) Equity Shares, representing 26.00% (Twenty-Six Percent) of the Voting Share Capital, at a price of ₹20/- (Nine Rupees and Twenty Paise Only) per Offer Share from the Public Shareholders of the Target Company. Assuming full acceptance, the total consideration payable by the Acquirers under the Offer at the Offer Price aggregates to ₹1,29,00,000.00/- (Rupees One Crore Twenty-Nine Lakhs and Fifty-Six Only), payable in cash, in accordance with the provisions of Regulation 9(1)(a) of the SEBI (SAST) Regulations, subject to the terms and conditions set out in the Offer Documents.
 2. This Offer is being made under SEBI (SAST) Regulations, to all the Public Shareholders of the Target Company as on Thursday, June 23, 2022, other than the parties to the Share Purchase Agreement under the provisions of Regulation 7(6) of the SEBI (SAST) Regulations.
 3. This Offer is not conditional upon any minimum level of acceptance in terms of the Regulation 19(1) of SEBI (SAST) Regulations.
 4. This Offer is not a competitive bid in terms of the Regulation 20 of SEBI (SAST) Regulations.
 5. This Offer is not pursuant to any global acquisition resulting in an indirect acquisition of Equity Shares of the Target Company. There are no conditions as stipulated in the Share Purchase Agreement, the meaning of which would be outside the reasonable control of the Acquirers, and in view of which the Offer might be withdrawn under Regulation 23(1) of the SEBI (SAST) Regulations.
 6. The Equity Shares of the Target Company to be acquired by the Acquirers are fully paid up, free from all liens, charges, and encumbrances and together with the rights attached thereto, including all rights to dividend, bonus and rights offer declared thereof.
 7. The Manager does not hold any Equity Shares in the Target Company as on the date of appointment as Manager to the Offer. The Manager hereby declares and undertakes that, it shall not deal in the Equity Shares of the Target Company during the period commencing from the date of their appointment as Manager until the expiry of 15 (Fifteen) Days from the date of closure of this Offer.
 8. To the best of the knowledge and belief of the Acquirers, as on the date of this Detailed Public Statement, there are no statutory or other approvals required to implement the Offer other than as indicated in Paragraph VII of this Detailed Public Statement. If any other statutory approvals are required or become applicable prior to completion of the Offer, the Offer would be subject to the receipt of such statutory approvals. The Acquirers will not proceed with the Offer in the event such statutory approvals are refused in terms of Regulation 23 of the SEBI (SAST) Regulations. In the event of withdrawal, a public announcement will be made within 2 (Two) Working Days of such withdrawal in the Newspapers and such public announcement will also be sent to SEBI, Stock Exchanges, and to the Target Company at its registered office.

10. The Acquirers do not have any plans to alienate any significant assets of the Target Company whether by way of sale, lease, encumbrance, or otherwise for a period of 2 (Two) years except in the ordinary course of business. The Target Company's future policy for disposal of its assets, if any, within 2 (two) years from the completion of Offer will be decided by its Board of Directors, subject to the applicable provisions of the law and subject to the approval of the shareholders through Special Resolution passed by way of postal ballot and the notice for such postal ballot shall contain reasons as to why such alienation is necessary in terms of Regulation 25(2) of SEBI (SAST) Regulations.

11. This Detailed Public Statement is being published in the following newspapers:

News Paper Publication	Language	Edition
Financial Express	English	All Editions
Jansatta	Hindi	All Editions
Jansatta	Hindi	Delhi Edition
Mumbai Lakshadweep	Marathi	Mumbai Edition

12. The Public Shareholders who tender their Equity Shares in this Offer shall ensure that all the Equity Shares validly tendered by them are free from all liens, charges, and encumbrances and together with the rights attached thereto, including all rights to dividend, bonus and rights offer declared thereof, and in accordance with the terms and conditions set forth in this Detailed Public Statement, and as will be set out in the Offer Documents, and the tendering Public Shareholders shall have obtained all necessary consents for it to sell the Offer Shares on the foregoing basis.

13. If the aggregate number of Equity Shares validly tendered in this Offer by the Public Shareholders, is more than the Offer Size, then the Equity Shares validly tendered by the Public Shareholders will be accepted on a proportionate basis, in consultation with the Manager.

14. As per Regulation 38 of the SEBI (LODR) Regulations read with rule 19A of the SCRR, the Target Company is required to maintain at least 25.00% (Twenty-Five Percent) public shareholding as determined in accordance with the SCRR, on a continuous basis throughout the Offer and the underwriting transaction pursuant to the Share Purchase Agreement, the public shareholding is not envisaged to fall below the required minimum public shareholding.

15. If the Acquirers acquire Equity Shares of the Target Company during the period of 26 (Twenty-Six) weeks after the Tendering Period at a price higher than the Offer Price, then the Acquirers shall pay the difference between the highest acquisition price and the Offer Price to all Public Shareholders whose Offer Shares have been accepted in the Offer within 60 (Sixty) days from the date of such acquisition. However, no such difference shall be paid if such acquisition is made under another open offer under the SEBI (SAST) Regulations, or pursuant to Securities and Exchange Board of India (Delisting of Equity Shares) Regulations, 2021, including subsequent amendments thereto, or open market purchases made in the ordinary course on the stock exchange, not being negotiated acquisition of Equity Shares of the Target Company in any form.

16. The payment of consideration shall be made to all the Public Shareholders, who have tendered their Equity Shares in acceptance of the Offer within 10 (Ten) Working Days of the expiry of the Tendering Period. Credit for consideration will be paid to the Public Shareholders who have validly tendered Equity Shares in the Offer by crossed account payee cheques/pay order/demand drafts/ electronic transfer. It is desirable that Public Shareholders provide bank details in the Form of Acceptance cum Acknowledgement, so that the same can be incorporated in the cheques/demand draft/pay order.

III. BACKGROUND TO THE OFFER

A. The Acquirers have entered into a Share Purchase Agreement with the Promoter Sellers with an intent to purchase 13,65,000 (Thirteen Lakhs Sixty-Five Thousand) Equity Shares, constituting 25.31% (Twenty-Five Point Three One Percent) of the Voting Share Capital of the Target Company along with control in terms of Regulations 3(1) and 4 of the Target Company, at a price of ₹9.20/- (Nine Rupees and Twenty Paise Only) per Sale Share aggregating to ₹1,25,58,000.00/- (Rupees One Crore Twenty-Five Lakhs and Fifty-Eight Thousand Only), payable through banking channels subject to such terms and conditions as mentioned in the Share Purchase Agreement and subject to Acquirers maintaining their shareholding within the limits prescribed for minimum public shareholding with the acquisition will result in the change in control and management of the Target Company, the details of which are specified as under:

Name of the Promoter Sellers	No. of Equity Shares	% of Equity Shares/Voting Rights	Acquirers		
			No. of Equity Shares	% of Equity Shares/Voting Rights	
Mr. Pawan Kumar Mittal	6,75,000	12.52%	Mr. Gaurav Goel	2,20,100	4.08%
Ms. Kiran Mittal	4,00,000	7.42%	Mr. Rakesh Kumar Goel	7,04,400	13.06%
Pawan Kumar Mittal HUF	2,90,000	5.38%	Mr. Saurabh Goel	3,52,500	6.54%
			Mr. Harsh Gupta	88,000	1.63%
Total	13,65,000	25.31%	Total	13,65,000	25.31%

B. The Promoter Sellers have irrevocably agreed to relinquish the management control of the Target Company in favor of the Acquirers, subject to the receipt of all the necessary approvals and the Acquirers completing all the Offer formalities. Upon completion of the Offer, the Promoter Sellers shall cease to be promoters of the Target Company and the Acquirers shall become the new promoters of the Target Company, subject to compliance with conditions stipulated in Regulation 31A of the SEBI (LODR) Regulations.

C. The prime object of this Offer is to acquire substantial Equity Shares and Voting Rights capital accompanied by control over the Target Company. The Acquirers intend to expand the Target Company's business activities by carrying on additional business for commercial reasons and operational efficiencies. The Acquirers reserve the right to modify the present structure of the business in a manner which is useful to the larger interest of the shareholders. Any change in the structure that may be carried out, will be in accordance with applicable laws.

IV



Best Agrolife Limited
Think Big, Think Best
Regd. Office: 5-1A, Ground Floor, Bhagwan Dass Nagar, East Punjabi Bagh, New Delhi-110026
Ph: 011-45803300, Email: info@bestagrolife.com, Website: www.bestagrolife.com
Corporate office: B-4, Bhagwan Dass Nagar, East Punjabi Bagh, New Delhi-110026
CIN:L74110DL1992PLC116773

EXTRACT OF AUDITED FINANCIAL RESULTS FOR THE QUARTER & YEAR ENDED 31ST MARCH, 2022

PARTICULARS	STANDALONE						CONSOLIDATED					
	QUARTER ENDED		YEAR ENDED		QUARTER ENDED		YEAR ENDED		QUARTER ENDED		YEAR ENDED	
	31-03-2022	31-12-2021	31-03-2022	31-03-2021	31-03-2022	31-12-2021	31-03-2022	31-03-2021	31-03-2022	31-03-2021	31-03-2022	31-03-2021
Total Income from operations	25,813.08	20,719.40	20,812.94	1,13,427.44	90,544.50	30,935.34	23,249.24	20,812.94	1,21,079.54	90,544.50	28,222.43	1,992.31
Net Profit for the period (before Tax, Exceptional and / or Extraordinary items)	2,822.43	1,992.31	3,464.83	11,606.38	5,078.57	4,932.72	2,341.62	3,464.83	14,065.99	5,078.57	2,155.86	1,478.21
Net Profit / (Loss) for the period before Tax (after Exceptional and / or Extraordinary items)	2,822.43	1,992.31	3,464.83	11,606.38	5,078.57	4,932.72	2,341.62	3,464.83	14,065.99	5,078.57	2,155.86	1,478.21
Net Profit / (Loss) for the period after Tax (after Exceptional and / or Extraordinary items)	2,152.97	1,476.53	2,535.06	8,715.04	4,609.62	3,813.81	1,539.95	2,536.03	10,478.50	4,610.58	2,152.97	1,476.53
Total Comprehensive Income for the period (Comprising Profit / (Loss) for the period (after Tax) and Other Comprehensive Income (after Tax))	2,152.97	1,476.53	2,535.06	8,715.04	4,609.62	3,813.81	1,539.95	2,536.03	10,478.50	4,610.58	2,152.97	1,476.53
Paid up Equity Share Capital (Face Value of ₹ 10/- each)	2,364.47	2,364.47	2,203.21	2,364.47	2,203.21	2,364.47	2,364.47	2,203.21	2,364.47	2,203.21	2,364.47	2,364.47
Earnings Per Share (EPS) (of ₹ 10/- each) on Net Profit (Not annualised)	9.46	6.25	11.47	38.22	16.82	16.75	6.55	11.47	45.98	16.83	9.46	6.25
- Basic and Diluted												

Note:
1. The above is an extract of the detailed format of Financial Results for the Quarter and year ended March 31, 2022 filed with the Stock Exchanges under Regulation 33 of the SEBI (Listing Obligations & Disclosures Requirements) Regulations, 2015. The full formats of Quarter and Year ended financial results are available on the website of the Stock Exchange (www.bseindia.com) and also on the Company's website: www.bestagrolife.com
2. The above results have been reviewed by the Audit Committee and approved by the Board of Directors at its meeting held on May 23, 2022. The audit has been conducted by statutory auditors of the Company and they have issued their Audit report with an un-modified opinion.
3. The Board of Directors at their meeting held on May 23, 2022 have recommended a final dividend of ₹ 2/- (20%) per equity share of ₹ 10/- each.

Place: New Delhi
Date: May 23, 2022

For Best Agrolife Limited
Vimal Alawadhi
Managing Director
DIN: 01260082

This is only an advertisement for information purposes and not for publication, distribution or release directly or indirectly outside India. Not for release in the United States. This is not an announcement for the offer document. All capitalized terms used and not defined herein shall have the meaning assigned to them in the letter of offer dated April 8, 2022 (the "Letter of Offer" or "LOF") filed with the stock exchanges, namely BSE Limited ("BSE") and National Stock Exchange of India Limited ("NSE") and together with BSE, "Stock Exchanges" and the Securities and Exchange Board of India ("SEBI").



AURUM PROPTech LIMITED

Our Company was originally incorporated as Minefields Computers Private Limited, a private limited company at Mumbai, Maharashtra, under the Companies Act, 1956 and received a certificate of incorporation from the Registrar of Companies, Maharashtra at Mumbai (RoC) dated June 27, 2013. Subsequently, our Company converted into a public limited company pursuant to a special resolution passed by the Shareholders of our Company on November 25, 2014, and the name of our Company was changed to Minefields Computers Limited and received a fresh certificate of incorporation from the RoC dated December 22, 2014. Thereafter, pursuant to the orders of the High Court of Judicature at Bombay and the High Court of Judicature at Gujarat dated April 30, 2015, approving a Scheme of Arrangement, the name of our Company was changed from Minefields Computer Limited to Majesco Limited, and received a fresh certificate of incorporation from the RoC dated June 12, 2015. Subsequently, pursuant to the acquisition of control and substantial shareholding of our Company by our Promoter from the erstwhile management of our Company, the name of our Company was changed from Majesco Limited to Aurum PropTech Limited pursuant to a special resolution passed by the Shareholders of our Company on September 6, 2021, and a fresh certificate of incorporation was issued by RoC dated October 1, 2021. For details of changes in the name of our Company, see "General Information" on page 56 of the LOF.

Registered Office: Aurum Building Q1, Gen-4/1, TTC Industrial Area, Thane Belapur Road, Ghansoli, Navi Mumbai, Thane, Maharashtra - 400710, India. Contact Person: Neha Sangam, Company Secretary; Tel: +91 22 3000 1728; E-mail: investors@aurumproptech.in; Website: www.aurumproptech.in; Corporate Identification Number: L72300MH2013PLC244874

OUR PROMOTER: AURUM PLATZ IT PRIVATE LIMITED

ISSUE OF UP TO 4,29,44,533 PARTLY PAID EQUITY SHARES OF FACE VALUE ₹ 5 EACH (RIGHTS EQUITY SHARES) OF OUR COMPANY FOR CASH AT A PRICE OF ₹ 80 PER RIGHTS EQUITY SHARE (ISSUE PRICE) (INCLUDING A PREMIUM OF ₹ 75 PER RIGHTS EQUITY SHARE), AGGREGATING UP TO ₹ 34,355.63 LAKHS (ASSUMING FULL SUBSCRIPTION AND ALLOTMENT AND RECEIPT OF ALL CALL MONIES) ON A RIGHTS BASIS TO THE EXISTING ELIGIBLE EQUITY SHAREHOLDERS OF OUR COMPANY IN THE RATIO OF 3 RIGHTS EQUITY SHARES FOR EVERY 2 EQUITY SHARE(S) HELD BY THE ELIGIBLE EQUITY SHAREHOLDERS ON THE RECORD DATE, THAT IS ON THURSDAY, APRIL 14, 2022 (RECORD DATE) (THE ISSUE). THE ISSUE PRICE FOR THE RIGHTS EQUITY SHARES IS 16 TIMES THE FACE VALUE OF THE EQUITY SHARES. FOR FURTHER DETAILS, SEE 'TERMS OF THE ISSUE' ON PAGE 448 OF THE LOF.

BASIS OF ALLOTMENT

The Board of Directors of our Company thanks all Investors for their response to the Issue, which opened for subscription on Tuesday, April 26, 2022 and closed on Tuesday, May 10, 2022 and the last date for On Market Renunciation of Rights Entitlements was Thursday, May 5, 2022. Out of the total 14,618 Applications for 4,56,34,534 Rights Equity Shares, 1,419 Applications for 3,89,794 Rights Equity Shares were rejected due to technical reasons as disclosed in the LOF. The total number of valid Applications received were 13,199 for 4,52,44,740 Rights Equity Shares, which was 105.36% of the Issue. The Basis of Allotment was finalised on Monday, May 16, 2022, in consultation with the Lead Manager, the Registrar to the Issue and the Designated Stock Exchange i.e. BSE. The Rights Issue Committee of the Board of Directors allotted 4,29,44,533 Rights Equity Shares to the successful Applicants. In the Issue, no Rights Equity Shares have been kept in abeyance. All valid Applications after technical rejections have been considered for Allotment.

1. The breakup of valid applications received through ASBA (after technical rejections) is given below:

Applicants	Number of valid applications received	No. of Rights Equity Shares accepted and allotted against Rights Entitlement (A)	No. of Rights Equity Shares accepted and allotted against Additional Rights Equity Shares applied (B)	Total Rights Equity Shares accepted and allotted (A+B)
Eligible Equity Shareholders	12,762	2,63,63,468	1,43,20,399	4,06,83,867
Renounees	437	22,60,666	0	22,60,666
Total	13,199	2,86,24,134	1,43,20,399	4,29,44,533

2. Information regarding total Applications received (including ASBA Application):

Category	Applications received		Rights Equity Shares applied for				Rights Equity Shares allotted			
	Number	%	Number	Value (₹)	%	Number	Value (₹)	%		
Shareholders	14,181	97.01%	4,23,40,934	84,72,94,640.00	92.79%	4,06,83,867	3,25,47,09,360.00	94.74%		
Renounce	437	2.99%	32,93,600	6,58,72,000.00	7.21%	22,60,666	18,08,53,280.00	5.26%		
Total	14,618	100.00%	4,56,34,534	91,31,66,640.00	100.00%	4,29,44,533	3,43,55,62,640.00	100.00%		

Information for Allotment/refund/rejected cases: The dispatch of Allotment Advice cum Refund Intimation to the Investors, as applicable, has been completed on May 18, 2022. The instructions for unblocking of funds in case of ASBA Applications were issued to SCSBs on Monday, May 16, 2022. The listing application was executed with BSE on Tuesday, May 17, 2022 and NSE on Wednesday, May 18, 2022. The credit of Rights Equity Shares to the respective demat accounts of the allottees in respect of Allotment in dematerialized form has been completed on May 19, 2022. For further details, see "Terms of the Issue - Allotment Advice or Refund/Unblocking of ASBA Accounts" on page 472 of the LOF. The trading in partly paid-up Rights Equity Shares issued in the Issue shall commence on BSE and NSE under a separate ISIN - IN9898501019 upon receipt of trading permission. The trading is expected to commence on or about May 25, 2022. Further, in accordance with SEBI circular bearing reference - SEBI/HO/CFD/DIL2/CIRP/2020/13 dated January 22, 2020, the request for extinguishment of Rights Entitlements has been sent to NSDL & CDSL on May 18, 2022.

INVESTORS MAY PLEASE NOTE THAT THE RIGHTS EQUITY SHARES CAN BE TRADED ON THE STOCK EXCHANGES ONLY IN THE DEMATERIALIZATION FORM.

DISCLAIMER CLAUSE OF SEBI: It is to be distinctly understood that submission of the LOF to the SEBI should not in any way be deemed or construed that the same has been cleared or approved by SEBI. The Investors are advised to refer to the full text of the Disclaimer clause of SEBI as provided in "Other Regulatory and Statutory Disclosures - Disclaimer Clause of SEBI" on page 441 of the LOF.

DISCLAIMER CLAUSE OF BSE (THE DESIGNATED STOCK EXCHANGE): It is to be distinctly understood that the permission given by BSE should not, in any way, be deemed or construed that the LOF has been cleared or approved by BSE. Nor does it certify the correctness or completeness of any of the contents of the LOF. The Investors are advised to refer to the full text of the Disclaimer clause of BSE as provided in "Other Regulatory and Statutory Disclosures - Disclaimer Clause of BSE" on page 444 of the LOF.

DISCLAIMER CLAUSE OF NSE: It is to be distinctly understood that the permission given by NSE should not in any way be deemed or construed that the LOF has been cleared or approved by NSE nor does it certify the correctness or completeness of any of the contents of the LOF. The Investors are advised to refer to the full text of the Disclaimer clause of NSE as provided in "Other Regulatory and Statutory Disclosures - Disclaimer Clause of NSE" on page 445 of the LOF.

THE LEVEL OF SUBSCRIPTION SHOULD NOT BE TAKEN TO BE INDICATIVE OF EITHER THE MARKET PRICE OF THE EQUITY SHARES OR THE BUSINESS PROSPECTS OF THE COMPANY.

LEAD MANAGER TO THE ISSUE	REGISTRAR TO THE ISSUE
<p>DAM CAPITAL DAM Capital Advisors Limited (Formerly IDFC Securities Limited) One BKC, Tower C, 15th Floor, Unit No. 1511, Bandra Kurla Complex, Bandra (East), Mumbai - 400 051, Maharashtra, India Tel: +91 22 4202 2500; Email: aurum.rights@damcapital.in Investor Grievance e-mail: complaint@damcapital.in; Website: www.damcapital.in Contact Person: Chandresh Sharma; SEBI Registration No.: MB/IN/M000011336</p>	<p>KFINTECH KFin Technologies Limited (Formerly KFin Technologies Private Limited) Selenium, Tower B, Plot No- 31 and 32, Financial District, Nanakramguda, Serilingampally, Hyderabad, Rangareddy 500 023, Telangana, India Tel: +91 40 6716 2222; Email: aurumproptech.rights@kfin.tech Investor Grievance Email: enward.ris@kfin.tech; Website: www.kfintech.com Contact Person: M. Murali Krishna; SEBI Registration No.: INR000000221</p>
COMPANY SECRETARY	COMPLIANCE OFFICER
<p>Neha Sangam Aurum Building Q1, Gen-4/1, TTC Industrial Area, Thane Belapur Road, Ghansoli, Navi Mumbai, Thane, Maharashtra - 400710, India. Tel: +91 22 3000 1728; Email: neha.sangam@aurumproptech.in</p>	<p>Khushbu Rakhecha Aurum Building Q1, Gen-4/1, TTC Industrial Area, Thane Belapur Road, Ghansoli, Navi Mumbai, Thane, Maharashtra - 400710, India. Tel: +91 22 3000 1740; Email: khushbu@aurumproptech.in</p>

Investors may contact the Registrar or our Company Secretary or our Compliance Officer for any issue related matter. All grievances relating to the ASBA process may be addressed to the Registrar, with a copy to the SCSBs, giving full details such as name, address of the applicant, contact numbers, e-mail ID of the sole first holder, folio number or demat account number, serial number of the Application Form, number of Rights Equity Shares applied for, amount blocked, ASBA Account number and the Designated Branch of the SCSBs where the Application Form or where the plain paper application was submitted by the Investors along with a photocopy of the acknowledgement slip. For further details on the process, please refer to the section titled "Terms of the Issue" on page 448 of the LOF.

Place : Mumbai
Date : May 23, 2022

DISCLAIMER: The LOF is available on the website of SEBI at www.sebi.gov.in, the NSE at www.nseindia.com, the BSE at www.bseindia.com, the website of the Lead Manager to the Issue, i.e., DAM Capital Advisors Limited (Formerly IDFC Securities Limited) at www.damcapital.in, the website of the Company at www.aurumproptech.in and website of the Registrar at <https://rights.kfintech.com>. Investors should note that investment in equity shares involves a degree of risk and for details relating to the same, please see the section entitled "Risk Factors" on page 26 of the LOF.

The Rights Entitlement and the Rights Equity Shares have not been and will not be registered under the United States Securities Act of 1933, as amended (U.S. Securities Act), or any U.S. State Securities Laws and may not be offered, sold, resold or otherwise transferred within the United States of America, or the territories or possession thereof (United States or U.S.), except in a transaction not subject to or exempt from, the registration requirements of the U.S. Securities Act and applicable U.S. State Securities Laws. The Rights Entitlement and Rights Equity Shares referred to in the LOF are being offered and sold in offshore transactions outside the U.S. in compliance with Regulation S under the U.S. Securities Act to the existing shareholders located in jurisdictions where such offer and sale of the Rights Equity Shares and / or Rights Entitlements are permitted under laws of such jurisdictions. The offering to which the LOF relates is not and under no circumstances is to be construed as an offering of any Rights Equity Shares or the Rights Entitlements for sale in the U.S. or as a solicitation therein of an offer to buy any of the Rights Equity Shares or Rights Entitlement. There is no intention to register any portion of the issue or any of the securities described herein in the U.S. or to conduct a public offering of securities in the U.S. Accordingly, the Issue Documents and the Application Form should not be forwarded to or transmitted in or into the U.S. at any time.

CONCEPT

FINANCIAL EXPRESS

DELHI JAL BOARD : DELHI SARKAR
OFFICE OF THE ADL. CHIEF ENGINEER (M)-10
TENDERING DIVISION (M)-10, ROOM NO. 103, 1st Floor, ENGINEERS BHAWAN,
NEAR MOOL CHAND CROSSING, ANDREWS GANJ, NEW DELHI-110049
Mail:- eem10.djb@gmail.com. Mob.- 9650291341

NIT No. 18/EE (T) M-10/2022-23
Press Tender

S. No.	Name of work	Reserve price	Date of release of tender in e procurement solution	Last date and time for download & RTGS through e procurement solution
1	Dredging of balance quantity of silt from River Yamuna near intake at Wazirabad water works. (Re-tire)	Item rate	2022-DJB-222669-1 20.5.2022	4-6-2022 upto 2.00 PM

NIT No. 19/EE (T) M-10/2022-23
Press Tender

S. No.	Name of work	Reserve price	Date of release of tender in e procurement solution	Last date and time for download & RTGS through e procurement solution
1	Construction of CEO- DJB Camp Office at Jal Vihar under EE(M)-41 (AC-41 Jangpura)	4791316/-	2022-DJB-222668-1 20.5.2022	3-6-2022 upto 2.00 PM

Further details in this regard can be seen at govtprocurement.delhi.gov.in.
ISSUED BY P.R.O. (WATER)
Adv. No. J.S.V. 131 (2022-23) STOP CORONAVIRUS
"WEAR MASK, FOLLOW PHYSICAL DISTANCING, MAINTAIN HAND HYGIENE"
Sd/- (B.N. Gupta)
EXECUTIVE ENGINEER (T) M-10

PRE-OFFER ADVERTISEMENT CUM CORRIGENDUM TO THE DETAILED PUBLIC STATEMENT FOR THE ATTENTION OF THE PUBLIC SHAREHOLDERS OF
INDERGIRI FINANCE LIMITED
Corporate Identification Number: L65923MH1995PLC161968;
Registered Office: Office No 327, 3rd Floor, Coyal Trade Centre, Near Sona Talkies, Shantivan, Borivali (East), Mumbai - 400066, Maharashtra, India;
Contact Details: 022-28050515; Website: www.indergiri.com; Email Address: info@indergiri.com

Open Offer for acquisition of up to 13,15,860 (Thirteen Lakhs Fifteen Thousand Eight Hundred and Sixty) Equity Shares representing 26.00% (Twenty-Six Percent) of the Voting Share Capital of the Target Company held by the Public Shareholders in accordance with the provisions of the Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 2011, and subsequent amendments thereto, at an offer price of ₹10.30/- (Rupees Ten and Thirty Paise Only) per Equity Share, made by Roshan Shah (Acquirer 1), Anand Devendra Tiwari (Acquirer 2), Ummawa V Shanker (Acquirer 3) and Mohit Agarwal (Acquirer 4) in accordance with the provisions of Regulations 3 (1) and 4 of the SEBI (SAST) Regulations (Offer).

This Pre-Offer Advertisement cum Corrigendum to the Detailed Public Statement (Pre-Offer Advertisement) is being issued by CapitalSquare Advisors Private Limited (Manager), for and on behalf of Roshan Shah (Acquirer 1), Anand Devendra Tiwari (Acquirer 2), Ummawa V Shanker (Acquirer 3), and Mohit Agarwal (Acquirer 4) (Acquirer 1, Acquirer 2, Acquirer 3, and Acquirer 4 are hereinafter referred to as the Acquirers) pursuant to and in compliance with the provisions of Regulation 18 (7) of the Securities Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 2011, including subsequent amendments thereto (SEBI (SAST) Regulations) for acquisition of up to 13,15,860 (Thirteen Lakhs Fifteen Thousand Eight Hundred and Sixty) equity shares of face value of ₹10.00/- (Rupees Ten Only) each (Equity Shares), representing 26.00% (Twenty-Six Percent) of the Voting Share Capital of Indergiri Finance Limited (INDERGIRI or the Target Company) from the Public Shareholders of the Target Company at an offer price of ₹10.30/- (Rupees Ten and Thirty Paise Only) per Equity Share (Offer Price) payable in cash (Offer). This Advertisement is to be read in conjunction with the (a) Public Announcement dated Wednesday, March 09, 2022, (Public Announcement), (b) Detailed Public Statement dated Monday, March 14, 2022 which was published on Tuesday, March 15, 2022 in the newspapers, namely being, Financial Express (English daily) (All Editions), Jansatta (Hindi daily) (All Editions) and Mumbai Lakshadweep (Marathi daily) (Mumbai Edition) (Newspapers) (Detailed Public Statement), (c) Draft Letter of Offer dated Tuesday, March 22, 2022 (Draft Letter of Offer), (d) Letter of Offer dated Monday, May 16, 2022, along with the Form of Acceptance-cum-Acknowledgement and Form SH-4 Securities Transfer Form (Letter of Offer), (e) Corrigendum to the Letter of Offer dated Monday, May 16, 2022, which was published in the Newspapers on Tuesday, May 17, 2022 (Corrigendum to the Letter of Offer), (f) Recommendations of the Committee of Independent Directors of the Target Company dated Saturday, May 21, 2022 which was published in the Newspapers on Monday, May 23, 2022 (Recommendations of IDC), and (g) The dispatch of Letter of Offer confirmation advertisement dated Monday, May 23, 2022, which is being published in the Newspapers on Tuesday, May 24, 2022 (Dispatch Confirmation Advertisement). (The Public Announcement, Detailed Public Statement, Draft Letter of Offer, Letter of Offer, Corrigendum to the Letter of Offer, Recommendations of IDC, and Dispatch Confirmation Advertisement and Pre-Offer Advertisement are hereinafter referred to as the Offer Documents). This Advertisement is being published in the Newspapers.

- The Offer Price of ₹10.30/- (Rupees Ten and Thirty Paise Only) per Equity Share is payable in cash. There has been no revision in the Offer Price. Further, kindly note that the Acquirers have made an application with the Reserve Bank of India for change in control and management of the Target Company. However, as on date of this Pre-Offer Advertisement, the Target Company is yet to be in receipt of the necessary approval from the Reserve Bank of India, for the said change in control and management of the Target Company in pursuance of this Offer and purchase of Equity Shares pursuant to the Share Purchase Agreement. Except for being in receipt of the approval from the Reserve Bank of India, there are no other statutory approvals required by the Acquirers to complete this Offer. In accordance with the provisions of Regulation 18 (11A) of SEBI (SAST) Regulations, at the time of making payment to the Eligible Public Shareholders who have tendered their Equity Shares in the said Offer, the Target Company fails to receive the requisite approval from the Reserve Bank of India, then in such an event, an application shall be made to SEBI seeking extension of time from making payment to the said Public Shareholders, subject to ensuring revision in the Offer Price by addition of the delayed interest at the rate of 10.00% (Ten Percent) per annum on the Offer Price. For further details relating to the Offer Price, please refer to the Paragraph 6.1 beginning on page 21 of the Letter of Offer.
- The Committee of Independent Directors of the Target Company have opined that the Offer Price of ₹10.30/- (Rupees Ten and Thirty Paise Only) is fair and reasonable in accordance with the provisions of SEBI (SAST) Regulations, which was approved on Saturday, May 21, 2022, and published on Monday, May 23, 2022, in the Newspapers.
- This Offer is not a competing offer.
- The Letter of Offer has been dispatched to 1,477 (One Thousand Four Hundred and Seventy-Seven) Public Shareholders of the Target Company whose names appeared on Tuesday, May 10, 2022, being the Identified Date, through:
 - Electronic mode to all the Public Shareholders whose e-mail addresses had been registered with the Depositories/Target Company on Monday, May 16, 2022.
 - Speed post to those Public Shareholders who have not registered their e-mail addresses with the Depositories/Target Company, or whose Email Addresses are inactive on Wednesday, May 18, 2022.
- Please note that a copy of the Letter of Offer along with other Offer Documents are also available and accessible on the websites of SEBI at www.sebi.gov.in, BSE at www.bseindia.com, Registrar at www.linkintime.co.in, and Manager at www.capitalsquare.in.
- Public Shareholders are required to refer to the Paragraph 8 titled as "Procedure for Acceptance and Settlement of the Offer" beginning on page 25 of the Letter of Offer in relation to the procedure for tendering their Equity Shares in the Offer.

Instructions for Public Shareholders

- In case the Equity Shares are held in physical form**
Public Shareholders holding Equity Shares in physical form may participate in this Offer through their Selling Broker by providing relevant information and documents as mentioned in Paragraph 8.10 titled as "Procedure for Equity Shares held in physical form" beginning on page 26 of the Letter of Offer along with Form SH-4.
- In case the Equity Shares are held in Demat form**
Public Shareholders holding the Equity Shares in dematerialized form may participate in this Offer by approaching their Selling Broker and tender their Equity Shares in Offer as per the procedure as mentioned in Paragraph 8.10 titled as "Procedure for Equity Shares held in dematerialized form" beginning on page 27 of the Letter of Offer along with other details.

- All the observations of SEBI vide observation letter bearing reference number SEBI/HO/CFD/DCR2/PIOW/2022/193901 dated Friday, May 06, 2022, issued in terms of Regulation 16 (4) of the SEBI (SAST) Regulations upon submission of the Draft Letter of Offer are duly incorporated in the Letter of Offer.
- There are no other material updates in relation to this Offer since the date of Public Announcement, save as otherwise disclosed in the Offer Documents.
- As on the date of this Advertisement and to the best of knowledge of the Acquirers, except of being in receipt of the approval from the Reserve Bank of India in terms of Paragraph 61 of Chapter - IX of Section III of Master Direction - Non-Banking Financial Company - Non-Systemically Important Non-Deposit taking Company (Reserve Bank) Directions, 2016, bearing notification number DNB.RD.007/03.10.119/2016-17 dated September 01, 2016, there are no statutory, regulatory, or other approvals required by the Acquirers to be implemented to complete this Offer. Please refer to the Paragraph 7.6 titled as "Statutory Approvals and conditions of the Offer" beginning on page 25 of the Letter of Offer.

Schedule of Activities	Original Tentative Schedule Day and Date	Revised Actual Schedule Day and Date
Date of the Public Announcement	Wednesday, March 09, 2022	Wednesday, March 09, 2022
Date of publication of Detailed Public Statement in newspapers	Tuesday, March 15, 2022	Tuesday, March 15, 2022
Date of filing of the Draft Letter of Offer with SEBI	Tuesday, March 22, 2022	Tuesday, March 22, 2022
Last date for public announcement for competing offer(s)	Wednesday, April 06, 2022	Wednesday, April 06, 2022
Last date for receipt of SEBI observations on the draft letter of offer (in the event SEBI has not sought clarifications or additional information from the Manager)	Tuesday, April 12, 2022	Friday, May 06, 2022@
Identified Date	Monday, April 18, 2022	Tuesday, May 10, 2022
Date by which the Letter of Offer will be dispatched to the shareholders whose names appear on the register of members on the Identified Date	Monday, April 25, 2022	Wednesday, May 18, 2022
Last date by which the committee of the independent directors of the Target Company is required to give its recommendation to the Public Shareholders for this Open Offer	Thursday, April 28, 2022	Monday, May 23, 2022
Last date for revising the Offer Price / Offer Size	Friday, April 29, 2022	Tuesday, May 24, 2022
Date of publication of opening of Open Offer public announcement in the newspapers in which this Detailed Public Statement has been published	Friday, April 29, 2022	Tuesday, May 24, 2022
Date of commencement of tendering period (Offer Opening Date)	Monday, May 02, 2022	Wednesday, May 25, 2022
Date of closure of Tendering Period (Offer Closing Date)	Tuesday, May 17, 2022	Tuesday, June 07, 2022
Last date of communicating the rejection/acceptance and completion of payment of consideration or refund of Equity Shares to the Public Shareholders	Tuesday, May 31, 2022	Tuesday, June 21, 2022

Note: The above timelines are indicative (prepared based on timelines provided under the SEBI (SAST) Regulations) and are subject to receipt of requisite from Reserve Bank of India and such other approvals from various statutory/regulatory authorities and may have to be revised accordingly. To clarify, the actions set out above may be completed prior to their corresponding dates subject to compliance with the SEBI (SAST) Regulations.

- # There has been no competing offer.
@The actual date of receipt of Observation Letter from SEBI.
*Identified Date is only for the purpose of determining the names